

133
STS

ANNEXURE - I

Statement of Immovable Property Return for the year 2012 (as on 01.01.2013)

AN COMPANY LAW SERVICE

Designation: DEPUTY DIRECTOR (LEGAL) Date of Birth: 26-06-1965

Office: THE OFFICIAL LIQUIDATOR

HIGH COURT, KOLKATA

Grade Pay: _____ Present Pay: _____

Name and details of property - housing, lands and other buildings.	(2)	(3) Cost of construction/acquirement including land in case of house and year when purchased.	*Present Value	If not in own name state in whose name held and his/her relationship to the Government servant.	(5) How-acquired. Whether by purchase, lease, mortgage, inheritance gift or otherwise, with date-of-acquisition and name with details of persons from whom acquired.	(6) Annual Income from the property.	(7) Remarks
NIL	NIL	NIL	NIL	NIL	NIL	NIL	DUE TO TWELVE YEARS OUTSTATION/ OTHER REGION POSTING AND HENCE NEGATIVE NET WORTH

Signature: N. [Signature]
Date: 11/01/2013

It is not possible to assess the value accurately the approximately value in relation to present conditions may be indicated. If the property is on lease also. The form is required to be filled in and submitted by every member of Class I and Class II (Group A and Group B) services under rule 15(3) of the Central Civil Services (Conduct) Rules, 1955, [now rule 18(1) of the CCS Rules, 1964] on the first appointment to the service and thereafter at the interval of every twelve months, giving particulars of all immovable property owned, acquired or inherited by him or held by him on lease or otherwise in his own name or in the name of any members of his family or in the name of any other person dependent on Government servant. 'no addition' or 'no addition' or 'as in the previous year' should be avoided and full details provided. The form should be filled up neatly in capital letters.